

**THE ODISHA MINISTERS' SALARIES  
AND ALLOWANCES (AMENDMENT) ACT, 2017**

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LAW DEPARTMENT

NOTIFICATION

The 18th October, 2017

No.11268-I-Legis-32/2017/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 16th October, 2017 is hereby published for general information.

ODISHA ACT 13 OF 2017

**THE ODISHA MINISTERS' SALARIES AND ALLOWANCES  
(AMENDMENT) ACT, 2017**

**AN ACT FURTHER TO AMEND THE ODISHA MINISTERS'  
SALARIES AND ALLOWANCES ACT, 1952.**

Be it enacted by the Legislature of the State of Odisha in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Odisha Ministers' Salaries and Allowances (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 1<sup>st</sup> day of January, 2017.

Short title  
and  
Commencement

Amendment  
of  
section 3.

2. In section 3 of the Odisha Ministers' Salaries and Allowances Act, 1952 (hereinafter referred to as the principal Act), for the words "rupees twenty-five thousand", "rupees twenty-four thousand five hundred", "rupees twenty-four thousand", "rupees twenty-three thousand" and "rupees twenty-two thousand", the words "forty-one thousand rupees", "forty thousand five hundred rupees", "forty thousand rupees", "thirty-eight thousand rupees" and "thirty-six thousand rupees" shall, respectively, be substituted.

Amendment  
of  
section 4.

3. In section 4 of the principal Act, for the words "rupees ten thousand", the words "seventeen thousand rupees" shall be substituted.

Amendment  
of  
section 4-A.

4. For section 4-A of the principal Act, the following section shall be substituted, namely:-

"4-A. There shall be paid to each Minister a sumptuary allowance of forty thousand rupees per mensem."

By Order of the Governor  
B.P.ROUTRAY  
Principal Secretary to Government